

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:258
ANSWERED ON:14.03.2011
SETTING UP OF ORPHANAGES
Badal Harsimrat Kaur;Gorakhnath Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of orphanages set up during the last two years and the number of children including girls benefited therefrom;
- (b) the details of the share of the Union Govt. and State Governments regarding grant-in-aid provided to orphanages and also the Non-Governmental Organisations engaged in this field;
- (c) the details of alleged irregularities/misappropriation of funds by the juvenile homes and orphanages which came to light in the country including Delhi during the above period, and;
- (d) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) to (d) : The statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF LOK SABHA STARRED QUESTION NUMBER 258 FOR 14.03.2011 BY SHRIMATI HARSIMRAT KAUR BADAL AND SHRI GORAKHNATH PANDEY REGARDING 'SETTING UP OF ORPHANAGES'

[a] : State Governments/UT Administrations, as well as voluntary organisations are setting up and managing Homes for children under various Acts, mainly, Women's and Children Institution (Licensing), Act, 1956, Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 and Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). The Government in the Ministry of Women and Child Development provides grants to the State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) for setting up of and maintenance of various types of Homes under the JJ Act for children in conflict with law and children in need of care and protection, including orphan children. The scheme also provides financial assistance for setting up of and maintenance of Specialised Adoption Agencies (SAAs) for orphan, abandoned and surrendered children. The details of number of Homes and SAAs provided financial assistance through State Government/UT Administrations and beneficiaries covered, including girls, during the last two years under ICPS are at Annex-I.

[b] : The shares of the Central Government in the Ministry of Women and Child Development, State Governments and Non-Governmental Organisations (NGOs) for setting up of and maintenance of Homes and Specialised Adoption Agencies [SSA] are at Annex-II.

[c] & [d]: No complaint of irregularities/misappropriation of funds has been received in the Ministry during the last two years.